

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/1842/2010 - CU[DB]

Date 23/11/2011

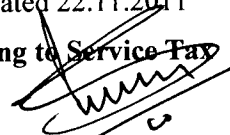
Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SPEED FINANCE SERVICE,
626-627, VIKRAM TOWER, 3RD FLOOR, SAPNA
SANGEETA ROAD, INDORE.
M/S SPEED FINANCE SERVICE,

C.C.E. INDORE

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No.ST/604/ 2011 CU[DB] dated 22.11.2011
passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E. INDORE
MANIK BAGH PALACE, POST
BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult
MR.K K ANAND, ADVOCATE
A-103, DEFENCE COLONY, NEW DELHI-110024

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 18.11.2011

For approval and signature:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Sh. Mathew John, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Service Tax Appeal No. 1842 of 2010
(Arising out of order-in-Appeal No. 243-CE & 320-ST/IND/APPL-I/1010/1407 dated 22/23.09.2010 passed by the Commissioner (Appeals) Central Excise, Indore).

M/s Speed Finance Service

Appellants

Vs.

CC & CE, Indore

Respondent

Appearance:

None for the appellants.

Rep. by Sh. Amrish Jain, DR for the respondent.

Coram: Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Sh. Mathew John, Member (Technical)

Final ORDER NO. ST/604/11

Per: Archana Wadhwa:

Vide stay order No. ST/657/2011 dated 02.09.2011, the appellant was directed to deposit an amount of Rs. 3.5 lakhs within a period of eight weeks from the date of the order.

2. On matter being called neither anybody appeared on behalf of the appellant nor is there any compliance report on record. Accordingly, we dismiss the appeal for non-compliance of the stay order with the provisions of Section 35F of the Central Excise Act, 1944 read with stay order.

(~~Archana~~ Wadhwa)
Member (Judicial)

(Mathew John)
Member (Technical)

Pant